

*Note on Strengthening of Juvenile Justice System through persuasion of Hon'ble Juvenile Justice Committee, Rajasthan High Court*

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| <b>S.No.</b> | <b>Particulars</b>   |
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| <u>1</u>     | The posts in Juvenile Justice Boards and Child Welfare Committees which were lying vacant for a long time were filled up on initiation of the Juvenile Justice Committee   |
| <u>2</u>     | In order to improve the conditions of the Homes, inspection of the Homes were made by Juvenile Justice Committee and also at the instance of Juvenile Justice Committee by Juvenile Justice Boards & Child Welfare Committees. Reports submitted in prescribed format were compiled and sent to the State Government to take appropriate action. |
| <u>3</u>     | On the persuasion of Juvenile Justice Committee, State Government has constituted <b>Grah Unnyan Samiti</b> under the Chairmanship of Principal Secretary, Department of Social Justice & Empowerment to improve the conditions of Child Care Institutions.  |
| <u>4</u>     | Juvenile Justice Committee prepared a report on all important aspects of Juvenile Justice System on the basis of which Hon'ble Rajasthan High Court took Suo-moto cognizance. P.I.L. was registered. Suitable directions were issued in P.I.L. for strengthening of Juvenile Justice System.   |
| <u>5</u>     | Orientation Programs for all the Juvenile Justice Committee and Child Welfare Committees of Rajasthan have been organized.   |
| <u>6</u>     | State Level Orientation Workshop for Stakeholders under the Juvenile Justice System was organized on 30 <sup>th</sup> and 31 <sup>st</sup> July, 2016 at Jodhpur as mandated by the Act of 2015.   |
| <u>7</u>     | A State Level Training Workshop for Stakeholders under the JJ System was organized on 19 <sup>th</sup> February, 2017 at Rajasthan State Judicial Academy, Jodhpur.  |

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| <u>8</u>  | A Workshop for training of Principal Magistrates of JJBs was organized on 13 <sup>th</sup> -14 <sup>th</sup> May, 2017 at Rajasthan State Judicial Academy, Jodhpur  |
| <u>9</u>  | A Workshop for training of Principal Magistrates of JJBs was organized on 9-10 February 2019 at Jaipur.  |
| <u>10</u> | State Level Consultations was organized at Jaipur on 11 <sup>th</sup> August 2018 on effective implementation of Juvenile Justice Act 2015 and Integrated Child Protection Scheme.   |
| <u>11</u> | Divisional Level Orientation Workshops were organized in association with Rajasthan State Legal Services Authority at Kota, Ajmer, Bikaner, Udaipur and Bharatpur  |
| <u>12</u> | District Level orientation workshops were also organized at Jaisalmer, Bhilwara and Sawai-Madhopur.  |
| <u>13</u> | State Level Consultation was organized on 21 <sup>st</sup> September 2019 at Jaipur on Institutional Care and Non Institutional Care.  |
| <u>14</u> | Legal Aid Centers have been established at all the Juvenile Justice Boards.  |
| <u>15</u> | On persuasion of Juvenile Justice Committee, one additional JJB has been established in Jaipur District to ensure quick disposal of inquiries.   |
| <u>16</u> | As a result of constant monitoring by Committee for Juvenile Justice pendency has drastically reduced in JJBs, CWCs and Family Courts.   |
| <u>17</u> | Child Secretariat, for providing assistance to the Juvenile Justice Committee of Rajasthan High Court, has been established both at Jaipur & Jodhpur.  |
| <u>18</u> | Quarterly Reports are received from Member Secretary, RLSA, Jaipur, with regard to pendency of cases before Juvenile Justice Boards and Child Welfare Committees. Also with regard to the pendency of adoption cases before Family Court Judges. |

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| <u>19</u> | In total 34 Juvenile Justice Board, 33 Child Welfare Committees, 33 District Child Protection Unit, 42 Special Juvenile Police Unit, 40 Observation and Children Homes are established and running. In addition, 30 Shelter Homes and 126 Children Homes are also being run by NGOs. At all 7 Divisional Headquarters Place of Safety has been established. |
| <u>20</u> | To improve the conditions of Homes JJC supported the programme Mission 40 of Department for Child Rights. Which led to strengthening of Govt. run CCIs by tie-ups with Corporate, Banks, Bhamashah.   |
| <u>21</u> | Protsahan Yojna launched to facilitate partnership with corporate, Banks & individual donors  |
| <u>22</u> | 1.15 Crore amount mobilized from corporate and individual donors for enhancing Institutional care services  |
| <u>23</u> | 10 Child Care Institutions upgraded, renovated through the corporate & banks at Jaipur, Ajmer, Bikaner, Udaipur, Jodhpur, Hanumangarh, Churu, Bhilwara, SriGanagnagar   |
| <u>24</u> | Model home established at Bhilwara with CSR support   |
| <u>25</u> | Construction of Model Home at Bikaner in process  |
| <u>26</u> | Model Specialized Adoption Agency established at Bikaner & Sri Ganaganagar  |
| <u>27</u> | For Skill development of CNCP children vocational trainings for Children Homes through RSLDC in collaboration with approx 141 expert training providers has been taken up.  |
| <u>28</u> | 61 designated POCSO Court have been established in the State.   |
| <u>29</u> | On the initiative of Committee for Juvenile Justice, two Video conferences of High Level Committee and Juvenile Justice Committee were organized with various stakeholders.   |
| <u>30</u> | Any complaint regarding CCIs, received by Committee for Juvenile Justice is taken up and dealt with immediately by Committee for Juvenile Justice.  |

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| <u>31</u> | Committee for Juvenile Justice reviews the effective implantation of JJ Act in the State at least twice in a Quarter.  |
| <u>32</u> | On directions of Committee for Juvenile Justice Inspections of JJBs and CWCs are being conducted by District Judges and District Magistrates. Proper educational/vocational training/skill development is being provided in CCIs.  |
| <u>33</u> | Panel of Experts has been created in 23 Districts to provide support to children Courts, JJBs & SJPU.  |
| <u>34</u> | Mobile application J4C-Justice for Children has been launched.   |
| <u>35</u> | E-Library on Child Protection has been launched.   |
| <u>36</u> | CRC setup to impart training to CP functionaries   |
| <u>37</u> | In all 33 Districts the Cradle Points have been established in the Government Hospitals in 20 Districts in Specialized Adoption Agency for Safe abandonment of children.   |
| <u>38</u> | Skill Development and Guidance Centre has been started at Jodhpur. RSLDC included the Six Month Yoga Certificate Course in their Course offering list, Module has been developed by DSRRA University, Jodhpur. MOU has been signed between RSLDC and DSRRAU for Six Month Yoga Certification Course. Financial sanction of Rs. 91 Lacks by the Rajasthan State Child Protection Society has been given for the Centre. |
| <u>39</u> | Similarly, process has been initiated for identification of place for skill development centre at six other Divisional Headquarters.   |
| <u>40</u> | Tie-ups has been done with ICICI Foundation, AU Foundation & Axis Foundation for vocational education, life skills & sports  |
| <u>41</u> | Social Audit Committee constituted for evaluation of the functioning of JJ structure   |
| <u>42</u> | At Bikaner Naveli Lignite Corporation has conveyed that they will bear the amount of 15 Lacks for the establishment of Centre.   |

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| <u>43</u> | Provided dedicated place/room called 'Bal Sakshi Kaksh' in 25 DLSAs for legal consultation to the victim/witness of POCSO Act where they could sit along with their guardian/ advocate for legal consultation.   |
| <u>44</u> | One Stop Crises Management Centre for children has been established to provide immediate support to vulnerable children's with the support of Resource Institute for Human Rights and Jaipur Police.   |
| <u>45</u> | Sakhi Centres have been established at 22 Districts  |
| <u>46</u> | Dedicated Juvenile Justice Boards have been sanctioned for each Districts & posts of 34 Principal Magistrates and 204 subordinate staff of JJBs has been created by the State Government.  |
| <u>47</u> | In all the Districts of Rajasthan work of identification and allotment of land required for construction of separate homes for both CIICL & CNCP has been completed.   |
| <u>48</u> | To curb child labour in Rajasthan "Child Labour Free Jaipur" Campaign was launched at Jaipur. The aim is to Stop Child Labour and to serve as a model for other cities to follow.  |
| <u>49</u> | In October 2018 "Operation Muskan" was conducted by Police and Anti Human Trafficking Unit. The Children rescued during the operation were housed in various child care institutions. Rescued children were sent to their native place in Bihar.   |
| <u>50</u> | Specific directions issued to adopt uniform procedure for age determination of CIICL at the time of apprehension: Letter issued by RSLSA to Director General of Police for issuing direction regarding collection of documentary proof for age determination at the time of apprehension of CIICL. |
| <u>51</u> | Functioning of Child Help Desks made effective through monitoring by officers of Police Department, Department of Woman & Child Development and RSLSA.   |
| <u>52</u> | Appointment of Retainer Advocates to ensure early provision of Legal Services.   |
| <u>53</u> | Guidelines for school safety   |
| <u>54</u> | High Level Committee constituted   |

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| <u>55</u> | Support persons has been appointed   |
| <u>56</u> | Establishment of Victim Compensation Fund  |
| <u>57</u> | Total 35 Observation and Children Home Committees are working in all the districts of Rajasthan. Full Time Secretary of District Legal Services Authority is the Chairperson and 1 Panel Lawyer and a Probation Officer are members of these committees. The committees visit each and every children homes in the state at least once in a month. |
| <u>58</u> | 35 Legal Aid Clinics established by Rajasthan State Legal Services Authority. PLVs and Panel Advocates appointed on regular basis.   |
| <u>59</u> | More than 180 Legal Literacy Clubs in schools opened in State of Rajasthan to carry the message among school children of Legal Awareness specially gender sensitivity, fundamental duties, etc.  |
| <u>60</u> | PLVs and Panel Lawyers appointed for JJBs & CWCs.  |
| <u>61</u> | 35 Specialized Adoption Agencies with facilities of Shishu Grah established across the State   |
| <u>62</u> | 170 Cradle Points established in the Government Hospitals & CCIs for Safe abandonment of children.   |
| <u>63</u> | 130 Children placed in In-Country & 20 Children placed in Inter-Country Adoption in 2018   |
| <u>64</u> | Child Care Institutions linked with Specialized Adoption Agencies to promote Adoption of children living in CCIs.  |
| <u>65</u> | Orientation on Adoption Regularly organized for agencies involved in Adoption  |
| <u>66</u> | State Foster Care Rules 2014 notified for children in foster care.   |
| <u>67</u> | Separate Scheme designed for Deinstitutionalization of children in Child Care Institution.   |
| <u>68</u> | 35 children placed in foster care across the State under regular supervision.  |

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| <u>69</u> | Palanhaar Yojna funds 9 different categories of vulnerable children for their care in family environment.  |
| <u>70</u> | 3 Lakhs Children benefited, 300 Crores amount utilized for last financial year   |
| <u>71</u> | State pioneered in formulating Kinship Care & Sponsorship Scheme " Palanhaar Yojna".   |
| <u>72</u> | Hunar Vikas Yojna launched to provide vocational training, financial support for higher education & self employment.   |
| <u>73</u> | Children of Child Care Institutions & beneficiaries of Palanhaar Yojna between to age group of 17-21 benefited   |
| <u>74</u> | 700 Children linked with the scheme.   |
| <u>75</u> | 44 Lakh amount utilized in the last financial year   |
| <u>76</u> | Issuance of After Care Guidelines is in process. proposed guidelines   |
| <u>77</u> | provisions for community group housing, psycho social support, financial support for Care Leavers  |
| <u>78</u> | Separate policy announced by the State to address the issues pertaining to orphans   |
| <u>79</u> | On the initiation of Juvenile Justice Committee, Portal for CPMIS has been developed by Department for Child Rights with support of UNICEF.  |
| <u>80</u> | Foster Care, Sponsorship and After Care Rules/Guidelines have been issued by Department for Child Rights.  |
| <u>81</u> | To transform the life of children residing in Child Care Institution, Meditation Courses has been conducted by "Heartfulness" foundation.  |
| <u>82</u> | Protection of children residing in children homes has been major concern in the aftermath of COVID 19. Directions were issued for Maximum deinstitutionalization of CICLs due to the spread of Novel Corona Virus. |
| <u>83</u> | 40Hrs. Soft Skill Course to children in all Government run CCIs through RSLDC in coordination with Department for Child Rights has been taken up.  |

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| <u>84</u> | In the State only Tonk & Dholpur Districts have Child Friendly Police Stations. Directions were issued to State Government for establishment of Child Friendly Police Stations in 10 more Districts.  |
| <u>85</u> | In order to prevent children residing in Child Care Institutions from COVID-19 directions were issued to Department for Child Rights to take all remedial measures for best protection of children residing in Child Care Institutions from COVID-19.   |
| <u>86</u> | 69 Quarantine Homes for CNCP and CICL, were established by State Government.  |
| <u>87</u> | During the pandemic, Committee for Juvenile Justice reviews the effective implementation of JJ Act in the State. On directions of Committee for Juvenile Justice physical and virtual Inspections of Child Care Institutions were conducted by Principal Magistrates.   |
| <u>88</u> | Directions were given to consider bail application of CICL on the very first day when CICL is produced before JJB.  |
| <u>89</u> | Legal aid support has been provided to CICL for filing Bail/Appeal/Revision before concerned Courts through DLSAs.  |
| <u>90</u> | During pandemic period, statements under section 164 Cr. P.C. of child victim residing in CCI were directed to be recorded in the concerned CCI.  |
| <u>91</u> | During pandemic period, directions were given to award Sponsorship to CICL, under Rule 24 of JJ Model Rules 2016 at the time of deinstitutionalization by JJBs/Children Court. DCPUs have been directed for timely implementation of sponsorship award.   |
| <u>92</u> | Webinars for Orientation for Juvenile Justice Boards and Child Welfare Committees of Rajasthan have been organized  |
| <u>93</u> | A copy of NALSA's Compensation Scheme for Women Victims/Survivors of Sexual Assault/Other Crimes-2018 as well as copy of order dated 05.09.2018 passed by Hon'ble Supreme Court in the case of Nipun Saxena & Anr. V/s Union of India & Ors. (Writ Petition (Civil) No. 565/2012), has been circulated to various stakeholders related to child protection for compliance and also to upload above scheme and the order on their websites for general awareness regarding victims compensation scheme which has been made applicable to child victims by Hon'ble Supreme Court. |
| <u>94</u> | Designing and development of Dynamic webpage on the website of Rajasthan High Court for the Juvenile Justice Committee, Rajasthan High Court, has been in progress. This webpage is develop as "E-One Stop Centre" for children in conflict with law (CICLs) as well children in need of care and protection (CNCPS). The dynamic WebPages of JJC has been designed with "child user friendly interface".   |



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| <u>95</u>  | Bail matters related to Children in Conflict with Law (CICLs) under the JJ Act, 2015, has been listed under "special head" in the list of Rajasthan High Court, Jodhpur and Jaipur respectively.  |
| <u>96</u>  | District Child Victim Compensation Assistance Committee for each District for pursuing the applications of child victims has been constituted by RLSA.  |
| <u>97</u>  | A mechanism/procedure for the use of the NALSA's Application (NALSA's App) for applying for victim compensation has been developed.   |
| <u>98</u>  | E-office Platform (Digital Mode of movement of files pertaining to child victim compensation applications at DLSA level) is under development for Real time tracking and monitoring the victim compensation applications  |
| <u>99</u>  | Directed the JJBs to dispose of/terminate the proceedings in all inquiries within the time frame of six months in all petty cases inquiries as provided under section 14(4) of JJ Act, 2015 and the Google-sheets were monitored online.  |
| <u>100</u> | Checklist/Questionnaire developed for inspection of Child Care Institutions by the ADJs and monitored through online.   |
| <u>101</u> | State consultation on effective implementation of Special Laws for children including POCSO Act 2012 in Rajasthan was organized on 20.11.2022 by Rajasthan State Legal Services Authority and Juvenile Justice Committee in partnership with UNICEF.  |
| <u>102</u> | Skill Development Centre has been started in Mandore, Jodhpur. Regular Yoga, Basic Nursing Courses for children has been started by Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur.   |
| <u>103</u> | Direction has been issued for flagging of POCSO cases more than old 1 year flagged in yellow colour, cases more than old 2 years flagged in orange colour, and cases more than old 3 years flagged in red colour. These case files shall bear the words, Yellow Flag Case, Orange Flag Case and Red Flag Case on the top right hand corner. |